

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO.06 OF 2023(WZ)

MRS. PATRICIA PINTO & ORS

.... APPLICANTS

VERSUS

STATE OF GOA AND ORS

.... RESPONDENTS



REPLY AFFIDAVIT TO THE ORIGINAL APPLICATION ON BEHALF OF
RESPONDENT NO. 5-

I, Mamu Hage, Age: Adult, Occupation: Service, the Managing Director & Chief Executive Officer of the Imagine Panaji Smart City Development Limited at Panaji, having office address at 1st floor, Adil Shah Palace, Old Secretariat, Panaji, Goa – 403001, do hereby state on solemn affirmation as under:

I say and submit that I am the Managing Director of the Respondent No. 5, having my address as mentioned above and competent, authorized and able to depose the present Affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Application and I am otherwise well aware of the facts and circumstances of the present case from office records, and thus competent to depose the same. I say that I am filing the present reply for the limited purpose of opposing the reliefs as sought by the Applicants. I crave leave to file a further detailed affidavit if circumstances so warrant.

I. PRELIMINARY OBJECTIONS

1. At the outset, the contents, averments and statements made by the Applicant in the Original Application are denied by the present Respondent, except so far as they are specifically admitted herein. The Respondent No. 5 submits that the original application as framed and filed

by the Applicant is not maintainable before this Hon'ble Tribunal and needs to be rejected at the outset with exemplary costs.

2. Respondent No. 5 would like to raise certain preliminary objections before this Hon'ble Tribunal before adverting to the facts and the parawise reply.
3. The Applicant has miserably failed to make out a substantial question relating to environment as defined under the provisions of Section 2 (m) of the National Green Tribunal Act 2010. The Jurisdiction of this Tribunal can only be invoked under the provisions of Section 14 if there is a substantial question relating to the environment made out by the party approaching it. The Applicants have filed the present Application with an intention to create nuisance and hurdle to the public project. Any delay to this project will cause huge irreparable damage and cost to the public and public exchequer. Hence the present Application is not at all maintainable and requires to be rejected.
4. Respondent No. 5 submits that on a bare perusal of the captioned Original Application, as filed, it is abundantly apparent that the same is not maintainable as per the extant law and deserves to be dismissed at the threshold without getting into the merits by this Hon'ble Tribunal on the preliminary ground of limitation.
5. Respondent No. 5 states the National Green Tribunal is a creation of the NGT Act. The NGT Act prescribes strict timelines under Section 14 as well as Section 15. It is humbly submitted that the Tribunal is bound by the NGT Act.
6. In the instant case the cause of action first arose for any party to file application u/s 14 of the NGT Act, at the time when NOC was granted for Protection and Restoration of Mandovi River Coastline from Miramaar Circle to Youth Hostel and from Kala Academy to ESG. In other words, this Hon'ble Tribunal ought not to entertain any application filed u/s 14 with respect to the said construction which is filed beyond the period of 6 months, (provided that the Tribunal may, if it is satisfied that the Applicant was prevented by sufficient cause from filing the Application within the



period of said 6 months extend the same by 60 days) . The said NOC was issued on 28/4/2022 .

7. The NGT Act envisages two different and distinct regimes and period of limitation for invoking the Original Jurisdiction of the Tribunal u/s 14 and Sec. 15. U/s 14 the Tribunal has jurisdiction to resolve all civil cases where substantial question relating to the environment is involved. The Limitation period for Section 14 is 6 months from the date on which the cause of action for such dispute first arose, which is extendable by a period of 60 days on the Tribunal being convinced that the Applicant was prevented by sufficient cause from filing the Application within the statutory period. U/s 15, the Tribunal has jurisdiction to provide relief and compensation to the victims of pollution, restitution of property of victims of pollution and restitution of the environment. U/s 15 the period of limitation prescribed is 5 years from the date of cause of action on which the dispute arose, which can be extended for a further period of 60 days on the Tribunal being satisfied that there was a sufficient cause which prevented the Applicant from filing of the Application. In the instant case it is apparent that the present Application has been filed u/s 14 of the NGT Act and there is admittedly no condonation application filed by the Applicants. Thus , on the face of record it is abundantly apparent that the captioned Original Application has been filed beyond the period of limitation of 6 months from the date on which the cause of action first arose.

II. FACTS OF THE CASE

8. Imagine Panaji Smart City Development Limited (IPSCDL) is the Nodal Agency for the implementation of Smart Cities Mission in Panaji city. This is a flagship mission of the Government of India. Majority of the works under the Smart Cities Mission in Panaji are being executed by other Government agencies such as PWD, GSIDC, GSUDA, GTDC, KTCL, WRD, GED etc.



9. It is submitted as per the present arrangement for Smart City Mission works, IPSCDL Board accords Administrative approval based on the DPR/ project proposal submitted by the respective departments i.e. GSIDC in this case. Subsequently, the department (i.e. GSIDC in this case) submit expenditure sanction request to IPSCDL after tendering the said work following all due codal formalities. Expenditure sanction is accorded by IPSCDL Board subject to availability of project funds under the Smart Cities Mission. Once, expenditure sanction is conveyed by IPSCDL to the respective department (i.e. GSIDC in this case), the department issues Work order to the contractor and accordingly work is executed. Subsequently, bills of the Contractor/ Consultant are technically verified and approved by the engineering and accounts sections of the executing agency (GSIDC) and submitted to IPSCDL for payment.
10. The project “ Construction of Pedestrian Arch Bridge connecting to Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji” has been taken up under the Smart Cities Mission for Panaji City. This project is being executed by the Goa State Infrastructure Development Corporation (GSIDC) who is responsible for the preparation of the DPR, estimate, tender documents, obtaining NOCs, appointment of Contractor/ Consultant, execution of the work etc. The role of IPSCDL is limited to the payment of bills that are verified and approved by GSIDC for the said work. Further, the executing agency, i.e. GSIDC is responsible for obtaining all statutory permissions/ NOCs required for carrying out the said project.
11. It is submitted that the answering respondent i.e. Respondent No.5 was informed in the 20th Board meeting held on 28/02/2022 by the Managing Director, GSIDC that currently GSIDC has already undertaken “ Protection and resoration of Mandovi River Coastline from Miramaar Circle to Youth Hostel and from Kala Academy to ESG” project. Further, Managing Director GSIDC submitted that the above said promenade being



developed with the cycling track along the river coastline has to be connected to the existing promenade/ footpath along the DB Road near ESG Building with an Arch bridge over St. Inez Creek. It is submitted that GSIDC vide their letter dated 10/02/2022 submitted the proposal for construction of Arch Bridge connecting the New Mandovi River Promenade to DB Road over St. Inez Creek near ESG Building, Panaji. It is further submitted that the Managing Director, GSIDC, explained to the Board that considering the site conditions which is near the mouth of the St. Inez nallah, proposed pedestrian bridge is designed in steel with metallization process to prevent from corrosion and to increase the life of the structure, for the span of 34 m (single span) and 8 m wide with granite flooring due to which the pile foundation of the bridge had to be revised. The bridge façade will be provided with stone finish UV print on stainless steel sheet to meet the aesthetics of buildings in the vicinity. Hereto annexed and marked Annexure "A" is the Minutes of the 20th Board meeting held on 28/02/2022.

12. It is further submitted that Administrative approval was accorded by IPSCDL Board i.e. the present Respondent No. 5 to the Managing Director GSIDC to take up the "Construction of Pedestrian Arch Bridge connecting to Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji" project on 3rd March 2022. Hereto annexed and marked Annexure "B" is the Administrative Approval dated 3rd March 2022.

13. It is further submitted that the answering Respondent in its 22nd Board meeting held on 30/03/2022 has accorded expenditure sanction to the " Construction of Pedestrian Arch Bridge connecting to Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji" project. Hereto annexed and marked Annexure "C" is the Minutes of the 22nd Board Meeting held on 30/03/2022 and Annexure "D" is the copy of the Expenditure Sanction accorded by IPSCDL to the Managing Director GSIDCL.



14. It is submitted that the role of IPSCDL is limited to the payment of bills that are verified and approved by GSIDC for the present project. Further, the executing agency, i.e. GSIDC is responsible for obtaining all statutory permissions/ NOCs required for carrying out the said project.

VERIFICATION

Verified at IPSCDL, Panaji, Goa on this 6th day of April, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Date:

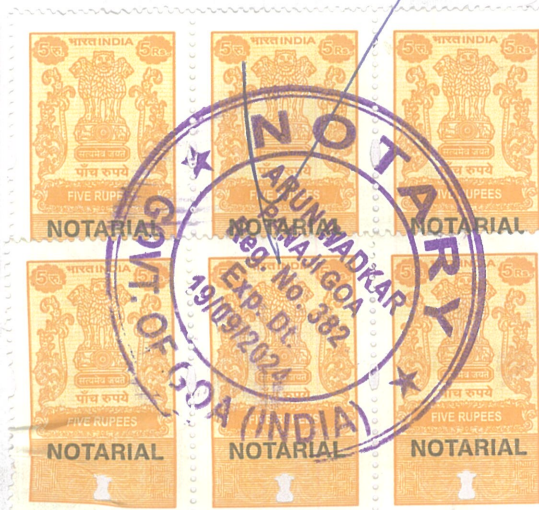
Mamun
6/4/23

Place: Panaji, Goa

Managing Director & CEO, IPSCDL

Solemnly affirmed on this 6th day of April 2023

SOLEMNLY AFFIRMED AND VERIFIED
BEFORE / ME BY Mamun Hage
WHO IS IDENTIFIED BEFORE / ME
BY Achar Grl. 47695277
WHOM I KNOW 7104
SERIAL No. 6746 DATED 6/4/2023



ARUN WADKAR
NOTARY AT TISWADI TALUKA
STATE OF GOA-INDIA
REG. No. 382/14
DATED 19/9/2014

HELD AT _____

ON _____

TIME _____

In view of the above, proposal is placed before the Board for considering expenditure sanction for 2 nos. of project components as mentioned above amounting to Rs.15,57,18,000.00 and since the core component of the project for procurement of Electric Buses is in tendering stage, the consolidated expenditure sanction for the overall project may be conveyed together to GTDC once the L1 bidder is finalized for the said tender of Electric Buses.

After deliberations, Board passed the following resolutions;

“Resolved that the facts and matter in respect of this Item be and is hereby considered and placed on record.”

“Resolved that expenditure sanction for the 2 nos. of project components, i.e. (a) Design, Development, Supply, Installation, Implementation, Hosting and Maintenance of Intelligent Transportation Management System (ITMS) for Public Bus Transport in Panaji and Surrounding Areas amounting to Rs.11,54,97,000/- (inclusive of GST and centage charges) and (b) Design, Development, Operation and Maintenance of Bus Shelters and Platform at various locations in Panaji and Surrounding Areas amounting to Rs.4,02,21,000/- (inclusive of GST and centage charges) is hereby accorded. However, the said expenditure sanction shall be conveyed to GTDC as part of a consolidated expenditure sanction only after the tender of the final third/core component of the project, i.e. procurement of Electric Buses is finalized by GTDC.”

“Resolved further that Managing Director & CEO be and is hereby accorded powers to comply with the requirements of going ahead with this project”.

Item No.12: Approval for taking up “Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji” project as proposed by GSIDC under Smart Cities Mission.

The Managing Director, GSIDC, informed to the Board that currently GSIDC has already undertaken ‘Protection & Restoration of Mandovi River Coastline from Miramar circle to Youth Hostel and from Kala Academy to ESG’ project amounting to expenditure sanction cost of Rs.40,97,90,512.00 under the Smart Cities Mission. Further, Managing Director, GSIDC, submitted that the above

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said promenade being developed with the cycling track along the river coastline has to be connected to the existing promenade/footpath along the DB road near ESG building with an arch bridge over St. Inez Creek.

In view of the above, GSIDC vide their letter dated 10/02/2022 have submitted the proposal for "Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji" project. Cost of the proposed bridge is as follows:

Sr. No.	Description	Cost Rs.)
1	Civil & Electrical works	3,42,14,779.00
2	Add 12% GST	41,05,773.48
3	contingency 3% of (1+2)	11,49,616.57
4	Sub-total (1+2+3)	3,94,70,169.05
5	Consultant Fees @ 3.75% of (1+2)	14,37,020.72
6	Add 18% GST on (5)	2,58,663.73
7	Add 1% centage/departmental charges claimed by GSIDC on (4)	3,94,701.69
8	Total project cost	4,15,60,555.00

During the meeting, Managing Director, GSIDC, explained to the Board that considering the site conditions which is near the mouth of the St. Inez nallah, proposed pedestrian bridge is designed in steel with metallization process to prevent from corrosion and to increase the life of the structure, for the span of 34 m (single span) and 8 m wide with granite flooring, due to which the pile foundation of the bridge had to be revised. The bridge façade will be provided with stone finish UV print on stainless steel sheet to meet the aesthetic of buildings in the vicinity and the revised cost of the said bridge as worked out by GSIDC is as follows:

Sr. No.	Description	Cost Rs.)
1	Civil & Electrical works	4,90,61,412.00
2	Add 12% GST	58,87,369.44
3	contingency 3% of (1+2)	16,48,463.44
4	Sub-total (1+2+3)	5,65,97,244.88
5	Consultant Fees @ 3.75% of (1+2)	20,60,579.30
6	Add 18% GST on (5)	3,70,904.27
7	Add 1% centage/departmental charges claimed by GSIDC on (4)	5,65,972.45
8	Total project cost	5,95,94,700.00

HELD AT _____ ON _____ TIME _____

The said item is placed before the Board for consideration and for according administrative approval to the project at the estimated cost of Rs.5,95,94,700.00 under Smart Cities Mission.

It is also pertinent to note that initially based on the proposal submitted by GSIDC, IPSCDL in 13th BOD meeting had accorded administrative approval for the project "Protection & Restoration of Mandovi River Coastline from Miramar circle to Youth Hostel and from Kala Academy to ESG Building" at an estimated cost of Rs.24.62 Crores as listed below:

Sr. No.	Details	Cost (Rs. Crore)
A	Block Cost (Including GST 12%)	22.40
B	Consultancy (Including GST 18%)	1.05
C	A + B	23.45
D	Contingencies 5%	1.17
	Total	24.62

Also, IPSCDL in its 13th Board Meeting had also resolved that a maximum upto 5(five)% of the total project cost be and is hereby marked as centage/departmental charges to be paid to executing agencies/departments/corporations for work taken up under Smart Cities Mission and that this 5% centage/departmental charges shall include the professional/consultancy fees for consultant engaged by the executing agencies/departments/corporations and also should include the fees charged by the agencies/departments/corporations by way of department charges/administrative charges/office expenses etc. Accordingly, departmental centage for the said scenario (i.e. 5% of (A+D)) would work out to Rs.1.18 crores (i.e. Rs. 1.05 crores consultant fees + Rs. 0.13 crores GSIDC centage).

Further, GSIDC in the 19th Board Meeting of IPSCDL held on 31/12/2021 had sought revised administrative approval for the "Protection & Restoration of Mandovi River Coastline from Miramar circle to Youth Hostel and from Kala Academy to ESG Building" project at the cost of Rs.33,68,06,755.11 and approval for expenditure sanction at the cost of Rs.40,97,90,512.00 as listed below. Total departmental centage in this scenario as submitted by GSIDC was Rs.2,07,49,474.58 [i.e. Rs.1,66,92,142.78 (consultant fees) + Rs.40,57,331.80 (1% GSIDC)].

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Sr. No.	Particular	Amount (Rs.)
1	Civil & Electrical Works (L1 bidder)	33,68,06,755.11
2	Add GST 12% i.e. of (1)	40,416,810.61
3	Sub Total	37,72,23,565.72
4	Consultancy fee @ 3.75% of cost of the work i.e. of (3)	1,41,45,883.71
5	Add GST 18% i.e of (4)	2,546,259.07
6	Sub Total (B)	1,66,92,142.78
7	Total (A+B)	39,39,15,708.51
8	Add Contingencies @ 3 % of Total (A+B)	1,18,17,471.26
9	Sub Total (C)	405,73,179.76
10	Add Developmental Charges @ 1% of Sub Total (C)	40,57,331.80
11	Grand Total	40,97,09,511.56

The Board was of the opinion that due to the additional cost of the new arch bridge and the due to the revised approval sought by GSIDC on multiple occasions, the overall project cost has drastically increased and the said arch bridge should have been included in the initial administrative approval for the extension of the Manadovi River promenade. After deliberations, Board passed the following resolutions;

“Resolved that the facts and matter in respect of this Item be and is hereby considered and placed on record.”

“Resolved that administrative approval is hereby accorded for the project ‘Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji’ at the cost of Rs.5,95,94,700/- to be executed by GSIDC under Smart Cities Mission.”

“Resolved that the no department centage shall be paid for the said two works that is claimed by GSIDC i.e. Rs.40,57,331.80 (1% GSIDC) and Rs.5,65,972.45 (1% GSIDC) excluding the consultancy fees.”

“Resolved further that Managing Director & CEO be and is hereby accorded powers to comply with the requirements of going ahead with this project”.

Item No.13: Administrative approval for the works being executed by IPSCDL under Smart Cities Mission wherein AECOM is the Consultant.

MD & CEO explained to the Board that as per the proposed settlement agreement pertaining to the arbitration matter with M/s AECOM India Pvt Ltd. which was



IMAGINE PANAJI SMART CITY DEVELOPMENT LTD (A Government of Goa Undertaking)

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Email: office@imaginepanaji.com | CIN No. U74999GA20165GC012967
Web: www.imaginepanaji.com



Smart City
MISSION TRANSFORMATION

Ref No:IPSCDL/Engg(Civil)/F-879/2020-21/ 4134

3rd March, 2022

To,
The Managing Director,
Goa State Infrastructure Development Corporation Limited,
7th Floor, EDC House,
Panaji, Goa.

Sub: Administrative Approval accorded by IPSCDL Board and subsequent action by executing agency.

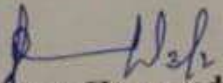
Sir,

Imagine Panaji Smart City Development Limited (IPSCDL) in its 20th Board Meeting held on 28/02/2022 has accorded Administrative approval to take up the "Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji" project. The Board has resolved the following:

"Resolved that administrative approval is hereby accorded for the project 'Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji' at the cost of Rs.5,95,94,700/- to be executed by GSIDC under Smart Cities Mission."

In pursuance of the above, it is requested that GSIDC may take necessary steps to undertake the process of tendering the abovementioned works by following all due Codal Formalities and submit the same to IPSCDL at the earliest for according Expenditure Sanction before 31-03-2022.

Yours sincerely,


Vijaykumar Honawad
Chief General Manager, IPSCDL



HELD AT _____ ON _____ TIME _____

Item No.16: Any other matter with the permission of Chairman

With the permission of the Chairman, the following items was taken up:

1. Expenditure Sanction for project "Construction of arch bridge linking New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji"

The Board was informed that in the 20th Board meeting held on 28/02/2022, the Managing Director, GSIDC, had explained to the the Board that currently GSIDC has already undertaken 'Protection & Restoration of Mandovi River Coastline from Miramar circle to Youth Hostel and from Kala Academy to ESG' project amounting to expenditure sanction cost of Rs.40,97,90,512.00 under the Smart Cities Mission. Further, Managing Director, GSIDC, informed that the above said promenade being developed with the cycling track along the river coastline has to be connected to the existing promenade/footpath along the DB road near ESG building with an arch bridge over St. Inez Creek. The cost of the said bridge as worked out by GSIDC is Rs.5,95,94,700.00.

As initially based on the proposal submitted by GSIDC, IPSCDL in 13th Board meeting held on 30/6/2021 had accorded administrative approval for the project "Protection & Restoration of Mandovi River Coastline from Miramar circle to Youth Hostel and from Kala Academy to ESG Building" at an estimated cost of Rs.24.62 Crores.

The Board was of the opinion that due to the additional cost of the new arch bridge and the due to the revised approval sought by GSIDC on multiple occasions, the overall project cost has drastically increased and the said arch bridge should have been included in the initial administrative approval for the extension of the Mandovi River Promenade. Accordingly, IPSCDL Board in its 20th meeting held on 28/02/2022 had has resolved the following:

1. Resolved that administrative approval is hereby accorded for the project 'Construction of arch bridge connecting New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji' at the cost of Rs.5,95,94,700/- to be executed by GSIDC under Smart Cities Mission.

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2. Resolved that the no department centage shall be paid for the said two works that is claimed by GSIDC i.e. Rs.40,57,331.80 (1% GSIDC) and Rs.5,65,972.45 (1% GSIDC) excluding the consultancy fees.

Now, IPSCDL is in receipt of letter no.GSIDC/Engg/Works/1486/7044 dated 29th March 2022 from GSIDC, requesting expenditure sanction for the said bridge project.

MD GSIDC during his presentation informed that the said bridge work was tendered on 11/03/2022 following all due codal formalities. Technical and Financial bids were opened on 25/03/2022 and 28/03/2022. It is informed by GSIDC that the bid of M/s DHIPL Projects Pvt. Ltd. is lowest and is amounting to Rs.5,37,89,539.00. Thereafter, upon negotiation with the bidder the revised negotiated quote amounting to Rs.5,21,92,413.00 is accepted by GSIDC, which is 20.46% above the estimated cost of Rs.4,33,27,021.00 and 7.50% above reasonable cost of Rs.4,85,51,082.45.

Accordingly, the expenditure sanction amount for the said project is as follows:

Sr. No.	Particular	Amount (Rs.)
1	Accepted L1 bidder amount	5,21,92,413.00
2	Add GST 12% i.e. of (1)	62,63,089.56
3	Sub Total (A)	5,84,55,502.56
4	Consultancy fee @ 3.75% of cost of the work i.e. of (3) [M/s LKS India Pvt. Ltd]	21,92,081.35
5	Add GST 18% i.e. of (4)	3,94,574.64
6	Sub Total (B)	25,86,655.99
7	Total (A+B)	6,10,42,158.55
8	Add contingencies @ 3% of Total (A+B)	18,31,264.76
9	Total Cost	6,28,73,423.30

After deliberations, Board passed the following resolutions;

“Resolved that expenditure sanction is hereby accorded for the project under this title ‘Construction of arch bridge linking New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji’ to be executed by GSIDC at the cost of Rs.6,28,73,423/- under Smart Cities Mission”

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Runeethal

CHAIRMAN'S INITIALS

HELD AT _____ ON _____ TIME _____

“Resolved further that Managing Director & CEO be and is hereby accorded powers to comply with the requirements of going ahead with this project”.

2: Expenditure Sanction for project “Providing Smart Street Lighting along roads taken up under Smart Cites Mission in CCP, Panaji”

Chief Electrical Engineer, GED, explained to the Board that the following works have been undertaken by IPSCDL under Smart Cities Mission with Goa State Urban Development Agency (GSUDA) and Public Works Department (PWD) as the executing agencies respectively and work orders for the same have been issued:

1. Upgradation of Pedestrian Walkways in Panaji City – Phase I – Heritage route from Old Patto Bridge to Church Square for a length of 0.65 km.
2. Improvements of roads including upgradation, augmentation, footpath, cycle track, dedicated utility corridor and laying of new utilities like HT cabling, water supply, sewage, OFC etc. for Smart Roads in Panaji, Goa under SMART CITY Mission on Engineering, Procurement and Construction (EPC) mode for a length of 4.36 km.

Further, the Detailed Project Report (DPR) with fresh Technical Sanction for the street lighting proposal along the above mentioned stretches of roads was accorded by the GED vide order No.TS/40/2(A)/CEE /Tech/PLG/2021-22/1439 dated 09/03/2022 for a total amount of Rs.6,02,44,483.00. The said project was accorded administrative approval at the cost of Rs.6,02,44,483.00 in the 21st Board meeting held on 11/03/2022.

Subsequently, GED vide NIT dated 12/03/2022 had tendered the said work at the estimated cost of Rs.5,71,74,483.00. In response, two agencies submitted the bids for the said work.

Sr. No.	Name of the Bidder	Amount quoted (inclusive of 18% GST and 1% Cess)	% variation	Remarks
1.	M/s Fluid and Power Automation LLP in JV with M/s Goa Friends Engg. and Electrical Pvt. Ltd.	Rs.4,32,02,648.93	24.44% below estimated cost	L1 bidder
2	M/s Bagkiya Constructions Pvt. Ltd.	Rs.5,11,84,444.22	10.48% below estimated cost	L2 bidder

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CHAIRMAN'S INITIALS

IMAGINE PANAJI SMART CITY DEVELOPMENT LTD (A Government of Goa Undertaking)

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Web: www.imaginepanaji.com

Smart City
MISSION TRANSFORM-NATION

Ref No:IPSCDL/Engg(Civil)/F-879/2020-21/ 4211

30th March, 2022

To,
The Managing Director,
Goa State Infrastructure Development Corporation Limited,
7th Floor, EDC House,
Panaji, Goa.

Sub: Expenditure Sanction accorded by IPSCDL Board and subsequent action by executing agency.

Sir,

Imagine Panaji Smart City Development Limited (IPSCDL) in its 22nd Board Meeting held on 30/03/2022 has accorded expenditure sanction to the 'Construction of arch bridge linking New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji' project. The minutes of the Meeting are under finalization.

However, in view of the exigency for award of works, it is to inform you that the Board has accorded expenditure sanction for the project 'Construction of arch bridge linking New Mandovi River Promenade to DB Road over St. Inez Creek, near ESG Building, Panaji' at the cost of Rs.6,28,73,423/- to be executed by GSIDC under Smart Cities Mission.

Therefore, you are kindly requested to issue the LoA/Work Order for the said project at the earliest. It may also be noted that, that project funds are monitored by the Ministry of Housing & Urban Affairs, Government of India through PFMS (Public Fund Management System) and as a standard procedure, you are required to submit RA bills of the project duly certified by the competent authority and the same shall be paid in favour of the Contractor, directly through electronic payment mode by this Corporation under intimation to your office.

Yours sincerely,

Ravi Dhawan, IAS
Managing Director & CEO